

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 325/MP/2024 along with IA No. 78/2024

- Subject : Petition under Sections 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking appropriate reliefs with regard to extension of scheduled commission date and stay of any coercive measures.
- Petitioner : Khandukhal Rampura Transmission Limited (KRTL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.
- Date of Hearing : **12.11.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Ms. Abiha Zaidi, Advocate, KRTL
Ms. Suriti Chowdhary, Advocate, KRTL
Shri Anuj Bhave, Advocate, KRTL
Shri Pritam R. Advocate, KRTL
Shri Alok Shankar, Advocate, CTUIL
Shri Kumarjeet Ray, Advocate, CTUIL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

At the outset, learned counsel for the Respondent, CTUIL, prayed for an additional time to file a reply in the matter.

2. Learned counsel for the Petitioner, as such, did not oppose the above request but urged to expedite the proceedings in the matter.

3. Considering the request of the learned counsel for the Respondent, CTUIL, the Commission permitted the Respondent, CTUIL to file its reply within two weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.

4. The Petition, along with IA, will be listed for the hearing on **17.12.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)